

The Andhra Pradesh Municipal Corporations Act, 1994

Act 25 of 1994

Keyword(s):

Corporation, Election, Larger Urban Area, Scheduled Castes and Scheduled Tribes, Wards Committee

Amendments appended: 14 of 2005, 5 of 2021, 6 of 2021, 25 of 2021

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THE ANDHRA PRADESH MUNICIPAL CORPORATIONS ACT, 1994.

ACT No. 25 OF 1994.

[16th August, 1994.]

AN ACT TO PROVIDE FOR THE ESTABLISHMENT OF MUNICIPAL CORPORATIONS IN THE STATE OF ANDHRA PRADESH AND FOR MATTERS CONNECTED THEREWITH OR INCIDENTAL THERETO.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-fifth Year of the Republic of India as follows:-

1. (1) This "Act may be called the Short title Andhra Pradesh Municipal Corporations Act, and commencement.

^{*}Received the assent of the Governor on the 12th August, 1994. For Statement of objects and Reasons, Please see Andhra Pradesh Gazetre, Fart IV-A, Extraordinary, dated the 27th December, 1993 at Page 17.

- (3) It bywends to the whole of the State of Andrea Pradesh, except to the local areas covered by the Hyderabad, Visakhapatham and Vijayawada Municipal Corporations.
- (3) it shall be decided to have come into force with effect on and from the 4th July, 1994.

Madi - elemes

- 2 In this Act, unless the context otherwise requires.~
- (a) 'Corporation' means a Municipal Corporation doesed to have been constituted under sectia 3:
- (b) Telection authority' means such officer on Archority as may be appointed by the State Election Commission to exercise such powers and to perform such functions in connection with the conduct of elections to the Municipal Comporations;
- (c) 'Finance Commission' means the Finance Cosmission constituted by the Governor under article 243-1 of the Constitution of India.
- (4) 'larger urban area' means such area, as the Governor may, having regard to the population of the area, the density of the population therein, the revenue generated for local administration, the percentage of employment in non-agricultural activities, the economic importance or such other factors as may be prescribed, specify by notification for the purposes of this loc;
- (c) "Scheduled Costee" and "Scheduled Veibus" qual? have the mannings respectively essigned to them in clauses (24) and (25) of article 166 of the Constitution of India;

- (f) 'State Election Commission' means the State Election Commission constituted in pursuance of article 243-K of the Constitution of India;
- (g) 'Wards Committee' means a wards committee constituted under section 10;
- (h) 'words and expressions'used in this Act but not defined shall have the imeanings assigned to them: in the Hyderabad Act II of Municipal Corporations Act, 1955.
- 3. (1) Where a notification is issued by specification the Covernor specifying an area as a larger of larger urban area under clause (d) of section 2; a urban area. Corporation shall be deemed to have been constituted for such area.
- (2) The Governor may, from time to time, after consultation with the Corporation, by notification in the andrea Predesh Gazette, after the limits of a larger urban area specified in the notification issued under clause (d) of section 2, so as to include therein of to exclude therefrom, the areas specified in the notification.
- (3) The power to issue a notification under sub-section (2) shall be subject to such rules as may be made in this behalf and to previous publication.
- (4) The Corporation shall, by the said name, be a body comporate, having perpetual succession and a common seal with power to acquire, hold and dispose of property and to enter into contracts and may by its corporate name, sue and be sued.
- (5) Where any local area which is within the jurisdiction of any other local authority is included in a larger urban area for which a corporation is constituted, the Government may pass such orders as they may

deem fit as to the transfer to the Corporat on or disposal otherwise, of the assets or institutions of any such local authority in the local area and as to the discharge of the liabilities, if any, of such local authority relating to such assets or institutions.

- Municipality is constituted under the Andhra Municipality is constituted under the Andhra Act VI of 1965. Pradesh Municipalities Act, 1965 is declared as a larger urban area and a Municipal Corporation is constituted, then the Municipality functioning immediately before such constitution shall be deemed to have been abolished and the said Act shall cease to apply to such larger Urban area.
 - (7) Where a Municipality stands abolished under sub-section (6), it shall be competent for the Government to pass such orders as they may deem fit as to the transfer to the Corporations or disposal otherwise, of the assets or institutions of the abolished Municipality and as to the discharge of the liabilities, if any, of such Municipality relating to such assets or institutions.
 - Kumicipal 4. The Municipal authorities charged with authorities. carrying out the provisions of this Act shall be.-
 - (a) a Corporation;
 - (b) a Standing Committee;
 - (c) a Commissioner;
 - (d) the Wards Committee.
- Composition 5. The Corporation shall consist of the of Corpora-following members, namely:~
 - (i) such number of elected members as may be notified from time to time by the Government in the Andhra Pradesh Gazette, in accordance with such principles as may be prescribed;
 - (ii) every Member of the Legislative Assembly of the State representing a constituency of which the concerned larger urban area or a portion thereof forms part;

(iii) every member of the House of the People representing a constituency of which the concerned larger urban area or a portion thereof forms part;

Provided that a member of the House of the People representing a constituency which comprises more than one larger urban area including a part thereof shall be the member of the Corporation constituted for one of the larger urban areas which be chooses; and he shall also have the right to speak in and otherwise to take part in the proceedings of any meeting of the Corporation constituted for the other larger urban area within the Constituency but shall not be entitled to vote at any such meetings;

- (iv) every member of the Council of States registered as an elector within the larger urban area concerned ex-officio;
- (v) five persons having special knowledge or experience in Municipal Administration co-opted by the Corporation;

Provided that the ex-officio memoer co-opted under this clause shall have the right to speak in and otherwise to take part in the meetings of the Corporation, but shall not have the right to vote;

(vi) two persons belonging to minorities to be co-opted as members of the Corporation in the prescribed manner by the members of the Corporation specified in sub-clauses (i) to (iv) from among the persons who are registered voters in the Corporation and who are not less than twenty-one years of age;

Provided that the member co-opted under this clause shall have the right to speak in and otherwise to take part in the meetings of the Corporation with the right to vote. (iii) every member of the House of the People representing a constituency of which the concerned larger urban area or a portion thereof forms part:

Provided that a member of the House of the People representing a constituency which comprises more than one larger urban area including a part thereof shall be the member of the Corporation constituted for one of the larger urban areas which he chooses; and he shall also have the right to speak in and otherwise to take part in the proceedings of any meeting of the Corporation constituted for the other larger urban area within the Constituency but shall not be entitled to vote at any such meetings;

- (iv) every member of the Council of States registered as an elector within the larger urban area concerned ex-officio;
- (v) five persons having special knowledge or experience in Municipal Administration co-opted by the Corporation;

Provided that the ex-officio member co-opted under this clause shall have the right to speak in and otherwise to take part in the meetings of the Corporation, but shall not have the right to vote;

(vi) two persons belonging to minorities to be co-opted as members of the Corporation in the prescribed manner by the members of the Corporation specified in sub-clauses (i) to (iv) from among the persons who are registered voters in the Corporation and who are not less than twenty-one years of age:

Provided that the member co-opted under this clause shall have the right to speak in and otherwise to take part in the neetings of the Corporation with the right to vote. Secentation of seator

- i. In the Corporation, cut of the total strength of elected members, the Government shall, subject to the rules as may be prescribed, by notification, reserve;
- (i) such number of seats to the Scheduled Castes and Scheduled Tribes as may be determined by them, subject to the condition that the number of reats so reserved shall bear, as nearly as may be, the same proportion to the total number of seats to be filled by direct election to the Corporation, as the population of the Scheduled Castes, or as the case may be the Scheduled Tribes in the Corporation bears to the total population of the Corporation; and such seats may be allected by rotation to different wards in the Corporation;
- (b) one-third of the total number of seats for members belonging to Backward Classes; and such seats may be allorted by rotation to different wards in the Corporation;
- (c) not less than one-third of the total number of seats reserved under clauses (a) and (b) for women belonging to the Scheduled Castes, Scheduled Tribes or as the case may be, the Sackward Classes;
- (d) not less than one-third (including the number of seats reserved for women belonging to the Scheduled Castes, Schduled Tribes and Backward Classes) of the total number of seats to be filled by direct election to the corporation shall be reserved for women and such seats may be allotted by cotation to different wards in a Corporation.

Explanation: For the removal of doubts it is hereby declared that,-

(1) nothing in this section shall be deemed to prevent women and members of the Scheduled Castes. Scheduled Tribes or Backward classes from standing for Election to the non-leserved seats in the Corporation;

- (ii) the expression 'Rackward Classes' means any socially and educationally sackward Classes of claimens recognised by the Covernment for purposes of clause (4) of article 15 of the Constitution of Endia;
- (iii) for the purpose of reserving the office of Councillor to the Members belonging to the Packward Classes, the population figures of the Backward Classes, shall be gathered by such authority and in such manner as may be pursouibed:

7. (1) (a) The term of office of elected TermolOffice remakers shall, save as otherwise expressly of medica and provided in this Act, be five years from filling of the date appointed by the election authority sence. for the first meeting of the Council and no

longer.

- (b) An ex-officio membera specified under clause (if) or (ili) or (iv) of section 5 shall hold office so long as he continues to be the member of the Legislative Assembly of the State or as the case may be, of either House of the Parliament and the ex-officio members specified under clauses (v) and (vi) of section 5 shall be conterminus with the elected members.
- (2) Ordinary vacancies in the office of elected members shall be filled at ordinary electrons which shall be held before the expiry of the term of office of the cleaned members specified in clause (a) of out-section (1).
- (3) A member elected at an ordinary slection held offer the occurrence of A vacancy shall enter upon office forthwith but shall hold office only as long as he would have been envitled to hold office if he had been alcohed before the occurrence of the vacancy:
- 3. (1) A cusual vacancy in the office of thous Vacans member shall be filled at a casual election close of manwhich shall be held by the Flection bars. Authority within a period of three months: from the date of coentrance of the vacancy:

Provided that no casual election shall be held to fill a vacancy occurring within three months before the date on which the term of office of the members. expires by efflux of time.

(2) A __mambers elected to a casual vacancy shall enter upon office forthwith but shall hold office only so long as the member __in whose place he is elected would have been entitled to hold office if the vacancy had not occurred.

Mayor and Deputy Mayor-

9. (1) The members of the Corporation shall at their first meeting convened by the election authority and in each following year, in a special meeting convened by the election authority— elect one from amongst the elected members to be the Mayor and another to be the Deputy Mayor, until the special meeting in the next following years is held:

Provided that if a member of the Legislative Assembly or as the case may be either House of Parliament who an ex-officio member is elected as Mayor by vixtue of his being also an elected member, he shall cease to hold the office of Mayor unless, within fifteen days from the date of election to such office, he ceases to be a member of the Legislative Assembly or as the case may be either House of the Parliament, and if a Mayor subsequently becomes 'a member of the Legislative Assembly or of either House of the Parliament, he shall cease to hold the said office of Mayor unless, within fifteen days from the date on which he so becomes such member, he ceases to be a Member of the Legislative Assembly or : either House of the Parliament.

(2) Where a special officer is appointed to a newly constituted Corporation, the Special Officer shall preside over the first meeting under sub-section (1), and also conduct the elections of the Mayor in the manner prescribed.

- (3) A retiring Mayor or Deputy Mayor shall be eligible for re-election to either office.
- (4) If any casual vacancy occurs in the office of the Mayor or the Decuty Mayor, the members shall, as soon as conveniently may be after the occurrence of the vacancy, elect one from amongst themselves to fill the vacancy, and every Mayor or Deputy Mayor so elected shall hold office only so long as the person in whose place he is elected would have been entitled to hold it, if the vacancy had not occurred.
- 10. (1) There shall be constituted by the Constitution, Government, by order, such number of Wards powers and Committees to the Corporation as may be functions of determined by them, so however, that each the Wards wards committee shall consist of not less Cocmittees. than ten wards:

Provided that in constituting Ward Committees the Government shall maintain geographical contiguity as far as possible.

(2) Each Wards committee shall consist of the members elected from the wards for which the wards Committee is constituted:

Provided that such officers of the Corporation as the Commissioner may specify shall attend the meetings of the Wards Committee and shall have the right to speak in and otherwise to participate in the meetings of the Wards Committee but shall not have the right to vote.

- (3) The Chairperson of the Wards committee shall be elected by the Mombers thereof from among themselves in the prescribed manner. He shall hold office for a period of one year from the date of election and shall be eligible for re-election.
- (4) The Chairperson shall cease to hold office if he ceases to be a member of the Wards Committee. Any casual vacancy in the

office of the Chairperson shall be filled by election of another Chairps:ser from abong the elected mambers of the Wards Committee as soon as may be, after the occurrence of the vacancy.

(5) The powers and functions of the Wards Committee and the manner of conduct of business at its meetings thall be such as may be prescribed.

State Election

The preparation of electrical rolls for, and the conduct of elections :: Commission Corporation shall be under the capating and dence direction and control of the State Election Commission Constituted under article 243 K of the Constitution.

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- 12. (1) The Finance Commission constitut Commission, hed by the Governor in pursuance of atticle 2/3-1 of the Constitution shall also review the financial position of the Corporation oud make recommendations to the Government as to.~~
 - (a) the principles which should govern,-
 - (i) the distribution between the State and the Corporation of the net proceeds of the taxes, duties, tolls and fees leviable by the State, which may be divided between them under this part and the allocation between the Corporation of their respective shares of such proceeds;
 - (11) the determination of the taxes. tolls and fees which may be assigned to, or appropriated by the Corporation;
 - (iii) the grants-in-aid to the Corporation from the Consolidated Fund of the State:
 - (b) the measures seeded to improve the financial postion of the Corporation;

- (c) any other matter referred to the Finance Commission by the Government in the interests of sound finances of the Corporation.
- (2) The Government shall cause every recommendation made by the Commission under this article together with an explanatory memorandum as to the action taken thereon to be laid before the Legislative Assembly of the State.
- 13. (1) Subject to the provisions of Andera handship sub-sections (2) and (3), the Andhra Pradesh Numberpolitics Municipalities Act, 1965, shall, with effect Act, 1965 not on and from the specification of a local to apply or area or a smaller urban area for which a specification Municipality is constituted as a larger as longer urban area, case to apply to such larger Unber area, urban area for which a Municipal Corporation is constituted.

(2) Such ceasor shall not effect:-

- (a) the previous operation of the Andhra Pradesh Municipalities Act. 1965 in respect of the local area comprised within any newly specified larger urban area for which a Corporation is constituted;
- (b) any penalty, forfeiture or punishment incurred in respect of any offence committed against the Andhra Pradesh Municipalites Act, 1965, or
- (c) any investigation, legal proceedings or remedy in respect of such penalty, forfeiture or punishment, and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed;
- (3) Notwithstanding anything contained in sub-section (1), all notifications, rules, bye-laws, regulations, orders, directions and powers, made, issued or conferred under the Andhra Pradesh Municipalities Act, 1965 and in force in a Municipality immediately before the specification of its

local erea as a larger urban area shall, so far as they are not inconsistent with the provisions of this act continue to be in force in the larger urban area comprised within the Corporation until they are replaced by the notifications, rules, byelaws, regulations, orders, directions and powers to be made or issued or conferred under this act.

Application of the provisions of the Hyderalad Eunicipal (Corporation Act, 1955, Acr II of 1956.

- 14. (1) Save as otherwise expressly provided herein, all the provisions of the Hyderabad Municipal Corporations Act, 1955 (hereinafter in this section referred to as the said Act) including the provisions relating to the levy and collection of any tax or fee except Cnapter V and sections 380, 381, 382, 383, 384, 385 and 387 in Chapter XI thereof are hereby extended to and shall apply mutatis mutandis to a Corporation constituted under this Act and said Act shall, in relation to the Corporation be read and construed as if the provisions of the said Act had formed part of this Act.
- (2) For the purpose of facilitating the application of the provisions of the Hyderabad Municipal Corporations Act, 1955, to the Corporation, the Government may, by notification, make such adoptations and modifications of the said Act and the rules and bye-laws made thereunder whether by way of repealing, amending or suspending any provisions thereof, as may be necessary or expedient and thereupon the said Act and the rules made thereunder, shall apply to the Corporation subject to the adoptations and modifications so made.
- (3) Notwithstanding that no provision or insufficient provision has been made under sub-section (2) for the adoptation of the provisions of the said Act, or the rules made thereunder, any court, tribunal or authority required or empowered to enforce these provisions may, for the purpose of facilitating their application to the corporation, construe these provisions in such manner, without affecting the substance, as may necessary or proper regard to the matter before the court, tribunal or authority.

15. The Government may, by notification, Levy and direct the Corporation to levy and collect Collection of pipeline service charges from every owner pipeline or occupier of a premises to which water service char-connection has been given at such rate as ges. may be prescribed to the different categories as may be specified in this regard to defray the capital cost of pipeline service works undertaken by the Corporation and the operation and maintenance of the pipeline system from time to time:

Provided that no such charges shall be levied on the owner or occupier of any premises situated in the areas which are not served by the pipeline system of the Corporation.

16. Where a Municipality ceases to exist Transitional and a Municipal Corporation is constituted provisions. in its place under this Act, --

- all property, all rights of whateverkind, used, enjoyed or possessed by, and all interests of whatever kind owned by, or vested in, or held in trust by or for the Municipal Council, with all rights of whatever kind used, enjoyed or possessed by the said Council as well as all liabilities legally subsisting against the said Council, shall, on and from the commencement Act and :subject directions as the Government may, by general or special order, give in this behalf, pass to the Corporation;
- (2) all arrears of taxes or other payments by way of compounding of a tax, or due for expenses or compensation or otherwise due to the said Council at such commencement may be recovered as if they had accrued to the Corporation and may be recovered as if the said arrears or payments had become due, under the provisions of this Act:
- (3) all taxes, fees and duties, which immediately before the commencement of this Act, were being levied by the said Council, shall be deemed to have been

levied by the Corporation under the provisions of this Act and shall continue to be, in force accordingly until such taxes, fees and duties are revised, cancelled or superseded by anything done or any action taken under this Act;

(4) all proceedings taken by or against the Council or authority or any person Act VI of 1965. under the Andhra Pradesh Municipalities Act, 1965, may be continued by or against the Corporation, authority, or person as if the said proceedings had been started under the provisions of this Act:

Act VI of 1965.

- (5) any action taken under the Andhra Pradesh Municipalities Act, 1965, by any authority before such commencement shall be deemed to have been taken by the authority competent to take such action under this Act as if this Act had then been in force;
- (6) notwithstanding this Act, every officer or employee who, immediately before such commencement was in the service of the municipality shall be deemed to be an officer or employee of the Corporation:

Provided that .--

- (i) the terms and conditions applicable to such officers and employees consequent on their absorption in the service of the Corporation shall not be less favourable than those applicable to such employees immediately before such commencement, and allowance, leave, pension. gratuity, provident fund and age of superannuation: and
 - (ii) the service rendered by any such officer or other employee under the municipality upto such commencement shall be deemed to be in service under the Corporation and he shall be entitled to count that service for the purpose of increments, leave, pension or provident fund and gratuity:

Provided further that any officer or other employee serving in the Municipality

shall give an option to be exercised within such time and in such matther as may be prescribed citter to be absorbed in the service of the Corporation or to be retained in the service constituted, under section 72 of the Anabra Pradesh Municipalities Act VI of 1965. Act, 196-, or to be retrenched from the service of the funicipality on retreathment benefits as may be prescribed;

- (7) any division of the Municipality Act VI of 1965. into wards made under the Andhra Pradesh Municipalities Act, 1965 and in force at the commencement of this Act, shall, be deemed to be a division of the Corporation:
- (8) the electoral roll prepared for the Municipality under the Andhra Pradesh Act VI of 1965. Municipalities Act, 1965 and in force at the constitution of the Corporation shall be deemed to be the electoral roll for the Corporation until a new electoral roll is prepared and published; and the part of the said electoral roll relating to each ward of the Municipality shall be deemed to be the list of the electoral roll for the cdrresponding division of the Corporation.

 (1) Whenever a new Municipal Corpora- Appointment of is constituted under this Act, Special Offithere shall be appointed by the State cer. Government, by a notification in the Andhra Pradesh Gazette, a Special Officer to exercise the powers, perform the duties and discharge the functions of, -- .

- (a) the Corporation;
- (b) the Standing Committee;
- (c) the Commissioner; and
- (d) the Wards Committee.
- (2) The State Election Commission shall cause elections to be held to the Corporation within one year from the date of its constitution and the newly elected members shall enter upon office on such date as may be specified by the Government in this behalf, by a notification in the Andhra Pradesh Gazette.

- (3) The Special Officer shall exercise the powers, perform the duties and discharge the functions of the Corporation until the elected! members 'come into office, of the Standing Committee until a Standing Committee is appointed by the Corporation, or the Commissioner, until a Commissioner is appointed by the State Government and of the Wards Committees until the Wards Committees are constituted, as the case may be, and any such officer may, if the State Government so direct, receive remuneration for his services from the municipal fund.
 - (4) Until a new special officer is appointed by the Government under subsection (1), the Special Officer of the Municipality functioning immediately before the commencement of this Act shall be deemed to be the Special Officer of the Corporation and he shall exercise the same powers and perform the same duties and discharge the same functions as those exercised, performed and discharged by the Special Officer appointed under sub-section (1).
- Power to make 18. (1) The Government may by notifica-Rules. tion, make rules for carrying out all or any of the purposes of this Act.
 - (2) Every rule made under this Act shall immediately after it is made, be laid before the Legislative Aseembly of the State, if it is in session and if it is not in session, in the session immediately following for a total period of fourteen days which may be comprised in one session in two successive sessions, and if, before the expiration of the session in which it is so laid or the session immediately following the Legislative Assembly agrees in making any modification in the rule or in the annulment of the rule, the rule shall, from the date on which the modification or annulment is notified, have effect only in such modified form or shall stand annulled as the case may be, so

however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

19. The Andhra Pradesh Municipal Corpora-Repeal of tions Ordinance, 1994 is hereby repealed. Ordinance 9 of 1994.

K. SATYANARAYANA MURTHY, Secretary to Government, Legislativ Affairs, Law Department.





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[Price: Rs. 0-30 Paise.

THE ANDHRA PRADESH GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 16] HYDERABAD, WEDNESDAY, APRIL 13, 2005.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 8th April, 2005 and the said assent is hereby first published on the 13th April, 2005 in the Andhra Pradesh Gazette for general information.

ACT No. 14 OF 2005

AN ACT FURTHER TO AMEND THE HYDERABAD MUNICIPAL CORPORATIONS ACT, 1955, THE VISAKHAPATNAM MUNICIPAL CORPORATION ACT, 1979, THE VIJAYAWADA MUNICIPAL CORPORATION ACT, 1981 AND THE ANDHRA PRADESH MUNICIPAL CORPORATIONS ACT, 1994.

BE it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-sixth Year of Republic of India as follows:

2 ANDHRA PRADESH GAZETTE EXTRAORDINARY [Part IV-B

Short title, commencement.

- 1. (1) This Act may be called the Andhra Pradesh extent and Municipal Laws (Amendment) Act, 2005.
 - (2) It shall come into force on such date as the State Government may, by notification, appoint.

Act II of 1956.

- 2. In the Hyderabad Municipal Corporations Act, 1955.-
- (1) in section 5, for sub-section (1), the following shall be substituted, namely:-
- "(1) Subject to the provisions of sub-section (2) the Corporation shall consist of such number of elected members as may be notified from time to time by the Government in the Andhra Pradesh Gazette, in accordance with such principles as may be prescribed".
- (2) in sub-section (1) of section 23-D, for the expression "section 21, section 21-A, section 22 or section 23", the expression "section 21, section 21-A, section 21-B, section 22 or section 23" shall be substituted.
- (3) in sub-section (6) of section 90, for the expression "sections 21, 22 and 23", the expression "sections 21, 21-A, 21-B, 22 and 23" shall be substituted.

Act 19 of 1979.

- 3. In the Visakhapatnam Municipal Corporation Act, 1979, in section 5, - "for sub-section (1), the following shall be substituted, namely:-
- "(1) Subject to the provisions of sub-section (2) the Corporation shall consist of such number of elected members as may be notified from time to time by the Government in the Andhra Pradesh Gazette, in accordance with such principles as may be prescribed.".
- (2) for sub-section (3), the following shall be substituted, namely:-

- "(3) In the Corporation out of the total strength of elected Members, the Government shall, subject to the rules as may be prescribed, by notification, reserve,-
- (a) such number of seats to the Scheduled Castes and Scheduled Tribes as may be determined by them, subject to the condition that the number of seats so reserved shall bear, as nearly as may be, the same proportion to the total number of seats to be filled by direct election to the Corporation, as the population of the Scheduled Castes, as the case may be, the Scheduled Tribes in the Corporation bears to the total population of the Corporation; and such seats may be allotted by rotation by different wards in the Corporation;
- (b) one-third of the seats for the members belonging to the Backward Classes; and such seats may be allotted by rotation to different wards in the Corporation;
- (c) not less than one-third of the total number of seats reserved under clauses (a) and (b) for women belonging to the Scheduled Castes, Scheduled Tribes or as the case may be, the Backward Classes;
- (d) not less than one-third (including the number of seats reserved, for women belonging to the Scheduled Castes, Scheduled Tribes and Backward Classes) of the total number of seats to be filled by direct election to the Corporation shall be reserved for women and such seats may be allotted by rotation to different Wards in the Corporation.

Explanation:- In this section,-

(i) the expression 'Scheduled Castes' and 'Scheduled Tribes' shall have the same meanings respectively assigned to them in clause (24) and clause (25) of article 366 of the Constitution of India:

4 ANDHRA PRADESH GAZETTE EXTRAORDINARY [Part IV-B

(ii) the expression 'Backward Classes' means any socially and educationally Backward Classes of citizens recognized by the Government for the purpose of clause (4) of article 15 of the Constitution of India.".

Act 23 of 4. In the Vijayawada Municipal Corporation Act, 1981, in section 5,--

- (1) for sub-section (1), the following shall be substituted, namely:-
- "(1) Subject to the provisions of sub-section (2) the Corporation shall consist of such number of elected members as may be notified from time to time by the Government in the Andhra Pradesh Gazette, in accordance with such principles as may be prescribed,".
- (2) for sub-section (3) the following shall be substituted, namely:-
- "(3) In the Corporation out of the total strength of elected Members, the Government shall subject to the rules as may be prescribed, by notification, reserve,-
- (a) such number of seats to the Scheduled Castes and Scheduled Tribes as may be determined by them, subject to the condition that the number of seats so reserved shall bear, as nearly as may be, the same proportion to the total number of seats to be filled by direct election to the Corporation as the population of the Scheduled Castes, as the case may be the Scheduled Tribes in the Corporation bears to the total population of the Corporation; and such seats may be allotted by rotation by different wards in the Corporation;
- (b) one-third of the seats for the members belonging to the Backward Classes; and such seats may be allotted by rotation to different wards in the Corporation;

April 13, 2005] ANDHRA PRADESH GAZETTE EXTRAORDINARY 5

- (c) not less than one-third of the total number of seats reserved under clauses (a) and (b) for women belonging to the Scheduled Castes, Scheduled Tribes or as the case may be, the Backward Classes;
- (d) not less than one-third (including the number of seats reserved for women belonging to the Scheduled Castes, Scheduled Tribes and Backward Classes) of the total number of seats to be filled by direct election to the Corporation shall be reserved for women and such seats may be allotted by rotation to different Wards in the Corporation.

Explanation:- In this section,-

- (i) the expression 'Scheduled Castes' and 'Scheduled Tribes' shall have the same meanings respectively assigned to them in clause (24) and clause (25) of article 366 of the Constitution of India;
- (ii) the expression 'Backward Classes' means any socially and educationally Backward Classes of citizens recognized by the Government for the purposes of clause (4) of article 15 of the Constitution of India.".
- 5. In the Andhra Pradesh Municipal Corporations Act, Act 25 of 1994, in sub-section (6) of section 9, for the expression "sections 21, 22 and 23", the expression "sections 21, 21-A, 21-B, 22 and 23" shall be substituted.

G.V. SEETHAPATHY,

Secretary to Government, Legislative Affairs & Justice (FAC), Law Department.





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PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 51

AMARAVATI, WEDNESDAY, 9th JUNE, 2021.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 8th June, 2021 and the said assent is hereby first published on the 9th June, 2021 in the Andhra Pradesh Gazette for general information:

ACT No. 5 of 2021.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH MUNICIPALITIES ACT, 1965 AND THE ANDHRA PRADESH MUNICIPAL CORPORATIONS ACT, 1994.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy Second Year of the Republic of India as follows, -

- This Act may be called the Andhra Pradesh Municipal 1. Short title and Laws (Amendment) Act, 2021. Commencement.
 - It shall be deemed to have come into force on and from the 31st December, 2020.
- In the Andhra Pradesh Municipalities Act, 1965,-2.

added, namely, -

in section 2, in Clause (42-a), the following shall be

"Notwithstanding anything contained in this clause, the areas mentioned in Column (3) of Schedule X shall be deemed to have been constituted as the smaller urban area as specified in the corresponding entry of Column (2) of the said Schedule, where no elected body of the Gram Panchayat constituted for such area is in existence."

Amendment of Act No. 6 of 1965.

- (2) in section 3, after sub-section (1-A), the following sub-section shall be inserted, namely,-
 - " "(1-B) (i) Notwithstanding anything contained in subsection (1-A), the areas mentioned in Column (3) of Schedule XI shall stand included and form part of the area governed by the Municipality shown in the corresponding entry of Column (2) of the said Schedule, where no elected body of the Gram Panchayat constituted for such area is in existence.

Act No. 13 of 1994.

- (ii) Notwithstanding anything contained in any other Laws for the time being in force, all the consequences arising out of the inclusion of the Grampanchayats into the Schedule including the process of de-notifying the Grampanchayats under the Andhra Pradesh Panchayat Raj Act, 1994 shall be deemed to have been completed".
- (3) after Schedule IX, the following Schedules X and XI shall be added, namely,-

SCHEDULE X (section 2 (42-a))

SI. No	Smaller Urban Area Constituted	Grampanchayats/ Areas to be constituted	Grade	Total No. of Wards	Name of the District
(1)	(2)	(3)	(4)	(5)	(6)
(1)	YSR Tadigadapa	1.Tadigadapa, 2.Kanuru, 3.Yenamalakuduru 4.Poranki	First	38	Krishna
(2)	Rajam	1.Rajam 2.Saradhi 3.Kondampeta 4.Kottavalasa & 5.Ponugutivalasa	Nagarapanch ayat	20	Srikakulam
(3)	Alluru	1.Alluru 2.Singampeta 3.Narthmopooru	Nagarapanch ayat	20	SPSR Nellore
(4)	B.Kothakota	B.Kothakota	Nagarapanch ayat	20	Chittoor
(5)	Chinthalapu di	Chinthalapudi	Nagarapanch ayat	20	West Godavari
(6)	Podili	Podili Kambalapadu Madalavaripalem Nandipalem	Nagarapanch ayat	20	Prakasam

SCHEDULE XI (section 3(1-B))

SI. No	Grampanchayats/area	th Grampanchayats/Areas to be included	Name of the District
(1)	(2)	(3)	A STATE OF THE STA
(1)	Palacole	(3)	(4)
		Adavipalem	West Godava
		2.Ullamparru	
	A RESTRICTION OF THE STATE OF T	3. Palacol Rural	
		4.Poolapalli &	DE TREE LE COME
-		Baggeswaram 5.Varidhanam	
(2)	Tadepalligudem	1 Kondrupolu	
		2.L.Agraharam	West Godavar
		3.Kuchanapalli	
		4.Prathipadu	
		5.Padala	The second secon
(3)	Tanuku	1.Venkatarayapuram	11/2
		Town-ship	West Godavar
		2.Paidiparru	
		3.Veerabhadrapuram	
(4)	Bhimavaram	1.Kovvada Anavaram	W-16
		2.China Amiram	West Godavari
		3.Rayalam	
(5)		4.Thaderu	English in
(5)	Tadepalli	1.Prathuru	0
		2.Vaddeswaram	Guntur
		3.Penumaka	国 · · · · · · · · · · · · · · · · · · ·
		4.Ippatam	
		5.Mallampudi	
		6.Chirravuru	
		7.Gundemeda	
		8.Undavalli	
	The Land Committee of the Committee of t	9.Kunchanapalli	
61	M	10.Kolanukonda	
0)	Mangalagiri	1. Atmakur	Guntur
		2. Nowluru	duntur
		3. Bethapudi	
1		4. Yerrabalem	
		5. Chinakakani	
		6. Nidamarru,	
		7. Nutakki,	
		8. Kaza,	
		9. Chinavadlapudi,	
-		10.Ramachandrapuram	
) 1	Bapatla	11.Pedavadlapudi.	
'		Kondbotlavaripalem	Guntur
		village of	
		Kondbotlavaripalem GP	
		2. Asodivaripalem village of	
		Asodivaripalem GP	
		3. Maruproluvaripalem &	
		Maddiboinavaripalem	
		villages of	
		Maruproluvaripalem GP	
	2	t. Chinthyayapalem.	
		Muthayapalem	
STATE OF THE PARTY		Machavaripalem&	

	The state of the s	Mastypuri villages in	
		Muthayapalem GP	described to
		5. Vallurivaripalem village of	
		Pinniboinavaripalem GP	1
		6. Nandirajuthota &	
		Hyderpet villages of	
		Nandirajuthota of GP	
		7. Darivadakothapalem,	
		Kukkalavaripalem,	
		Mahatmajipuram, YSR	
		Nagar, Subbareddypalem,	
	America Colonia del Colonia de	& Nagendrapuram villages	
		of West Bapatla GP	
		8. Adarsa Nagar,	
		Hanumantha Nagar,	
		Rama Nagar and	
	与手段工工工工工工工工工工工工工工工工工工工工工工工工工工工工工工工工工工工工	Suryalanka villages of	
	a page very beautiful	Adavi GP	
(8)	Ponnur	1.Chintalapudi	Guntur
1-1		2.Pedaitikampadu	Guntur
	28 (\$ 15 THE SECTION OF SECTION SECTIO		
	THE WEST THAT PLANS IN LINE	3.Vaddimukkala	
		4.Kattimpudi	
150	No. of the second secon	5.Aluru	
(9)	Kandukur	1.Divivaripalem	Prakasam
		2.Ganigunta	
	可能的特別 養殖 计算机 医多种	3.Anandapuram	
	THE EVENT OF STREET OF ST	4.Chuttagunt	
		5.Gallavaripalem	The second
		6.Mukkodipalem	
		7.Kandravaripalem	
		8.Shameerpalem	
	freeken metropensking uitselte beite beitel	9.Anandapuram	
	The state of the s	(SC Colony)	
		10:Anandapuram	
(10)	Voveli	(ST Colony)	
10)	Kavali	Chowdarypalem	
	i de la companya de la companya		SPSR Nellore
11)	Gudur (Nellore Dist)	The second secon	SPSR Nellore
		1.Potupalem	
	A STATE OF THE STA	2.Chillakuru	
		3.Chennuru	
		4.Divipalem	
		5.Nellaturu	
12)	Srikalahasti		Chittoor
		1. Edulagunta, Saibaba	Cinttoor
		Nagar, Vaddikandriga,	
		Ramachandrapuram&LIC	
		Colony of Thottambedu	
		GP Part	
		2. Dommarapalem village of	
		Udamalapadu GP Part	
		3. Narayanapuram GP	
		4. T.M.V.Kandriga GP	
		5. Aravakothuru GP &	
		6. Urandhuru GP	

(13) Gudivada		livarthipadu	Krishna
	j [2.L1]	ngavaram	
		llapadu	
	4.Bc	mmuluru	
	5.Ma	llayapalem	
	6.Bh	ushanagulla	

Amendment of Act No. 25 of 1994.

- 3. In the Andhra Pradesh Municipal Corporations Act, 1994,-
 - (1) in section 3, after sub-section (3), the following sub-section shall be inserted, namely,-
 - "(3-A) (i) Notwithstanding anything contained in sub-sections (2) and (3), the areas mentioned in Column (3) of Schedule shall stand included and form part of the area governed by the Municipal Corporations shown in the corresponding entry of Column (2) of the said Schedule, where no elected body of the Gram Panchayat constituted for such area is in existence.
 - (ii) Notwithstanding anything contained in any other Laws for the time being in force, all the consequences arising out of the inclusion of the Grampanchayats into the Schedule including the process of de-notifying the Grampanchayats under the Andhra Pradesh Panchayat Raj Act, 1994 shall be deemed to have been completed."

Act No. 13 of 1994.

(2) In the said Act, the following Schedule shall be added, namely,-

SCHEDULE (section (3-A)

SI.No	Municipal Corporation into which Grampanchayats/ areas are included	Grampanchayats/Areas to be included	Name of the District
(1)	(2)	(3)	(4)
(1)	Srikakulam	1.Peddapadu 2.Patrunivalasa 3.Khajipeta 4.Chaparam 5.Killipalem 6.Thotapalem 7.Kusalapuram	Srikakulam
(2)	Rajamahendravaram	1. Satellite City 2. Katheru 3. Hukumpeta 4. Bommuru 5. Dowleswaram 6. Pidimgoyyi 7. Rajavolu 8. Thorredu 9. Venkatanagaram 10. Vemagiri	East Godavari

 (1) The Andhra Pradesh Municipal Laws (Third Amendment) Ordinance, 2020 (Ordinance 17 of 2020) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

Repeal and Savings Ordinance 17 of 2020.

VADDADI SUNITHA,

Secretary to Government (FAC), Law, Legal and Legislative Affairs & Justice, Law Department.





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ఆంధ్రప్రదేశ్ రాజపత్రము THE ANDHRA PRADESH GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 6

AMARAVATI, WEDNESDAY, 9th JUNE, 2021.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 8th June, 2021 and the said assent is hereby first published on the 9th June, 2021 in the Andhra Pradesh Gazette for general information:

ACT No. 6 of 2021.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH MUNICIPALITIES ACT, 1965 AND THE MUNICIPAL CORPORATIONS ACT, 1955.

Be it enacted by the legislature of the State of Andhra Pradesh in the Seventy Second Year of the Republic of India as follows,-

- 1. (1) This Act may be called the Andhra Pradesh Municipal Short title and Laws (Second Amendment) Act, 2021. Commencement.
 - (2) (i) the first proviso under sub-section (1) in section 2 and the first proviso under sub-section (1) in section 3 shall be deemed to have come into force with effect on and from the 13th May, 2021.
 - (ii) the remaining Act shall be deemed to have come into force with effect on and from the 24th March, 2021.
- 2. In the Andhra Pradesh Municipalities Act, 1965,-

(1) for section 23, the following shall be substituted, namely,-

Amendment of Act No.6 of 1965.

- "23. Election of Chairperson and Vice-Chairpersons:-
- The elected members referred to in clause (i) as well as ex- officio members referred to in clauses (ii) to (iv-a) of sub-section (2) of section 5 of this Act, shall elect one of its elected Members to be its Chairperson and two(2) of its elected members to be its Vice-Chairpersons at the first meeting of the Council or at any other subsequent meeting to be held within two(2) weeks of the first meeting, after the ordinary elections by show of hands on party basis duly obeying the party whip given by such functionary of the recognized political party, in the manner prescribed. At an election held for that purpose, if Chairperson or Vice-Chairpersons are not elected, fresh election shall be held on the next day. The names of the Chairperson or Vice- Chairpersons so elected, shall be published in the prescribed manner. Any casual vacancy in the said offices shall be filled, in the same manner at a casual election and a person elected as Chairperson or the Vice-Chairperson in any such vacancy shall enter upon office forthwith and hold office only so long as the person in whose place he is elected would have been entitled to hold office, if the vacancy had not occurred:

Provided that if for any reason, the meeting could not be held for conduct of election to any of the Offices, within two weeks of the first meeting, the matter shall be reported to the State Election Commission to fix another date for holding the election.

Provided further that a member voting under this sub-section in disobedience of the party whip shall cease to hold office in the manner prescribed and the vacancy caused by such cessation shall be filled as a casual vacancy.

- (2) The Chairperson or Vice-Chairpersons as the case may be, shall be deemed to have assumed office on their being declared as such and shall hold office in accordance with the provisions of this Act and as long as they continue to be elected members, unless they resign or are removed from such office by noconfidence motion or for any other reason in accordance with the provisions of this Act.".
- (2) In section 50, for sub-sections (1) and (2), the following shall be substituted, namely.

"(1) The Chairperson may, by an order in writing, delegate any of his functions to one of the Vice-Chairpersons and any of his administrative functions to the Commissioner.

Provided that he shall not delegate any functions which the Council expressly forbids him to delegate.

(2) If the Chairperson has been continuously absent from jurisdiction for more than ten (10) days or incapacitated for more than ten (10) days, his functions shall, during such absence or incapacity, devolve on one of the Vice-Chairpersons as directed by the Government.

Provided that where the absence from jurisdiction of the Chairperson is within the State of Andhra Pradesh, and is on business connected with the municipality, the Chairperson's functions shall not, except to the extent, if any, to which functions have been delegated by him under sub-section (1), devolve on one of the Vice-Chairpersons as directed by the Government."

3. In the Municipal Corporations Act, 1955,-

Amendment of Act No.II of 1956.

- (1) for section 90, the following shall be substituted, namely,-
 - "90. Election of the Mayor and Deputy Mayors:-
 - The elected members referred to in sub-section (1) as well as ex-officio members referred to in sub-section (1-A) of section 5 of this Act, shall elect one of its elected Members to be its Mayor and two(2) of its elected members to be its Deputy Mayors at the first meeting of the Corporation or at any other subsequent meeting to be held within two(2) weeks of the first meeting, after the ordinary elections by show of hands on party basis duly obeying the party whip given by such functionary of the recognized political party, in the manner prescribed. At an election held for that purpose, if Mayor or Deputy Mayors are not elected, fresh election shall be held on the next day. The names of the Mayor and the Deputy Mayors so elected shall be published in the prescribed manner. Any casual vacancy in the said offices shall be filled, in the same manner at a casual election and a person elected as Mayor or the Deputy Mayor in any such vacancy shall enter upon office forthwith and hold office only so long as the person in whose place he is elected would have been entitled to hold office, if the vacancy had not occurred:

Provided that if for any reason, the meeting could not be held for conduct of election to any of the Offices, within two weeks of the first meeting, the matter shall be reported to the State Election Commission to fix another date for holding the election.

Provided further that a member voting under this sub-section in disobedience of the party whip shall cease to hold office in the manner prescribed and the vacancy caused by such cessation shall be filled as a casual vacancy.

- (2) The Mayor or the Deputy Mayors as the case may be, shall be deemed to have assumed office on their being declared as such and shall hold office in accordance with the provisions of this Act and as long as they continue to be elected members, unless they resign or are removed from such office by no- confidence motion or for any other reason in accordance with the provisions of this Act."
- (2) for section 91, the following shall be substituted, namely-
 - "91. Deputy Mayor when to act as Mayor (1) When the office of the Mayor is vacant his functions, shall devolve on one of the Deputy Mayors as directed by the Government until a new Mayor is elected.
 - (2) If the Mayor leaves the City for more than fifteen (15) days or is incapacitated, his functions shall devolve on one of the Deputy Mayors as directed by the Government until the Mayor returns to the City or recovers from his incapacity, as the case may be."

Repeal and savings.

Ordinance No. 3 and Ordinance No.6 of 2021.

- (1) The Andhra Pradesh Municipal Laws (Amendment)Ordinance, 2021 (Ordinance No.3 of 2021) and The Andhra Pradesh Municipal Laws (Second Amendment) Ordinance, 2021 (Ordinance No. 6 of 2021) are hereby repealed.
- (2) Notwithstanding such repeals, anything done or any action taken under the said Ordinances shall be deemed to have been done or taken under this Act.

VADDADI SUNITHA.

Secretary to Government (FAC),
Law, Legal and Legislative Affairs & Justice,
Law Department.





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No. 25]

AMARAVATI, MONDAY, 20th DECEMBER, 2021.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 17th December, 2021 and the said assent is hereby first published on the 20th December, 2021 in the Andhra Pradesh Gazette for general information:

ACT No. 25 of 2021.

AN ACT FURTHER TO AMEND THE MUNICIPAL CORPORATIONS ACT, 1955.

Be it enacted by the Legislature of the State of Andhra Pradesh in the seventy second year of the Republic of India as follows,-

1. (1) This Act may be called the Municipal Corporations (Amendment) Act, 2021.

Short title and Commencement

- (2) section 2 shall be deemed to have come into force with effect on and from the 27th October, 2021.
- (3) section 3 shall be deemed to have come into force with effect on and from the 12th January, 2020
- In the Municipal Corporations Act, 1955 (herein after referred to as the Principal
 Act), in section 70-F, the expression "by sections 70-A to 70-D (both inclusive)"
 shall be omitted.

Amendment of section 70-F.

Act No.II of 1956.

Insertion of new section 70-FFA.

3. After section 70-FF of the principal Act, the following shall be inserted, namely,

"70-FFA. Notwithstanding anything contrary contained in the Acts and Rules made there under, the Commissioner and Director of Municipal Administration or the District Collector as the case may be shall be the Competent Authority in respect of:

 (i) Fixation of strength of Elected Members of the Municipal Corporations. Commissioner and Director of Municipal Administration.

(ii) Reservations of Offices of various categories i.e., STs, SCs, BCs and Women in the Municipal Corporations. Commissioner and Director of Municipal Administration.

(iii) Delimitation of Wards
(Division of Municipal
Corporation into Wards)
in Municipal Corporations.

Commissioner and Director of Municipal Administration.

(iv) Determination of specific
Wards in which reserved
seats shall be set apart to STs, SCs,
BCs & Women categories in Municipal
Corporations.

Respective District Collectors.

Act No 6 of 1965. Act No 1 of 1891. Explanation: For the purposes of this section, the Commissioner and Director of Municipal Administration shall be as is referred to under section 63 of the Andhra Pradesh Municipalities Act, 1965 and the term District Collector shall mean the District Collector as defined under the Andhra Pradesh General Clauses Act, 1891.

Validation

4. Notwithstanding anything containing in the Principal Act, any Judgment, decree or order of a court or any other authority, every action taken or thing done by the Commissioner and Director of Municipal Administration/District Collectors in exercise of the powers conferred under section 70-FFA or the principal Act, shall not be deemed to be invalid or ever to have become invalid by reason of the fact that such actions were taken or such things were done by such Commissioner and Director of Municipal Administration/District Collectors, when the power in this behalf had not been entrusted to him under the provisions of the said principal Act, and accordingly, any action taken or things done by such Commissioner and Director of Municipal Administration/District Collectors, shall for all purposes be deemed to be and deemed to have always been, taken or done in accordance with the provisions of this principal Act, as amended by this Act.

4. (1) The Municipal Corporations (Amendment) Ordinance, 2021 is hereby repealed.

Repeal and Savings.

Ordinance No. 19 of 2021.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.

VADDADI SUNITHA,

Secretary to Government (FAC), Legal and Legislative Affairs & Justice, Law Department.